

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. IV
SERVICE TAX APPEAL NO. 50624 OF 2017**

[Arising out of Order-in-Appeal No. 01 (AK)ST/JPR/2017 dated 18.1.2017
passed by the Commissioner (Appeals I), Jaipur (Rajasthan)]

BHARAT SANCHAR NIGAM LIMITED

Moti Doongri, Alwar, Rajasthan

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE
AND CUSTOMS, JAIPUR, RAJASTHAN**

Respondent

Appearance:

Present for the Appellant : Shri Chandan Kumar, Advocate

Present for the Respondent: Shri Rajeev Kapoor, Authorised Representative

CORAM:

HON'BLE Dr.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **16/02/2023**

Date of Decision : **16/02/2023**

FINAL ORDER No. 50177 /2023

PER RACHNA GUPTA

Application praying for withdrawal of appeal has been filed. It is mentioned that the liability in question stands already settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The same has been acknowledged by learned Departmental Authorities. Keeping in view the same and the provisions of the scheme, the appeal is allowed to be withdrawn. Appeal stands dismissed as withdrawn.

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**